

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-58/1998/ 2882/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri C.B. Gogoi,
District & Sessions Judge,
Udalguri.

Dated Guwahati, the 18th August, 2020.

Sub: **Casual leave.**

Ref:- Your letter No. DJ(U) 2039 dtd 13.08.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 21.08.2020 along with head quarter leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 19.08.2020 till the morning of 24.08.2020, has been granted, subject to adherence to lockdown norms.

Further, the Civil Judge cum Asstt. Sessions Judge, Udalguri, in her absence the Chief Judicial Magistrate, Udalguri and in his absence the officer who will be in charge of Chief Judicial Magistrate, Udalguri, shall be in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-58/1998/ 2882/A, dated 18-8-2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court


JT. REGISTRAR (VIGILANCE)

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